

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5102**  
TO BE ANSWERED ON THE 27<sup>TH</sup> MARCH, 2018

**APMC REGULATED MANDIS**

5102. SHRI D.K. SURESH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the total number of APMC regulated mandis in the country at present, State wise;
- (b) whether the Government is aware that there is a need to establish more number of markets to prevent distress sales and ensure income security for farmers and if so, the details thereof; and
- (c) the various measures taken/being taken by the Government to set up adequate number of APMC regulated mandis in the country

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI GAJENDRA SINGH SHEKHAWAT)

(a): The total number Agricultural Produce Market Committees (APMCs) regulated mandis in the country is 6639. State wise details of the number of APMC regulated Mandis in the country is **annexed**.

(b) & (c): Yes, Madam. As Agriculture Marketing is a State subject under Constitution of India, establishment of markets falls under the purview of State Governments. The Government of India has circulated a new model "The Agricultural Produce and Livestock Marketing (Promotion & Facilitation) Act, 2017" on 24th April, 2017 for its adoption by States/UTs, which provides for alternative marketing channels, direct marketing, setting up of private markets, farmer-consumer markets, special commodity markets, declaring warehouses /silos/ cold storages as market sub yards to promote agriculture marketing including ensuring against distress sale by farmers.

Further, in the Union Budget Announcement 2018-19, the Government has decided to develop and upgrade existing 22,000 rural haats in the country to Gramin Agriculture Markets (GrAMs), link them with National Agriculture market (e-NAM) and exempt from regulations of APMCs.

APMCs including that of new ones in the States have availed assistance for development of mandis infrastructure under various schemes of Government of India such as Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana-Remunerative Approaches for Agriculture and Allied Sector Rejuvenation (RKVY-RAFTAAR) and Agricultural Marketing Infrastructure (AMI) sub scheme of Integrated Scheme for Agricultural Marketing (ISAM).

## Annexure

### State wise number of APMCs Regulated Mandis

Sl. No.	Name of the State/UT	Total number of APMCs Regulated Mandis
1	Andhra Pradesh	191
2	Andaman & Nicobar Islands	No APMC Act
3	Arunachal Pradesh	13
4	Assam	226
5	Bihar	APMC Act Repealed
6	Chandigarh	1
7	Chhattisgarh	187
8	Dadra & Nagar Haveli	No APMC Act
9	Daman & Diu	No APMC Act
10	Goa	8
11	Gujarat	400
12	Haryana	281
13	Himachal Pradesh	56
14	Jammu & Kashmir	25
15	Jharkhand	201
16	Karnataka	513
17	Kerala	No APMC Act
18	Lakshadweep	No APMC Act
19	Madhya Pradesh	545
20	Maharashtra	902
21	Manipur	APMC Act not implemented
22	Meghalaya	2
23	Mizoram	APMC Act not implemented
24	Nagaland	19
25	NCT of Delhi	16
26	Odisha	436
27	Puducherry	8
28	Punjab	435
29	Rajasthan	454
30	Sikkim	APMC Act not implemented
31	Tamil Nadu	283
32	Telangana	260
33	Tripura	21
34	Uttar Pradesh	623
35	Uttarakhand	58
36	West Bengal	475
	<b>Total</b>	<b>6639</b>

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